

OK by Speedpost

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2019/26 / RTI

Dated 5<sup>th</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Sri Charu Nath Choudhury  
Ananya Villa, House No. 23  
White Field Town, Seepahalli  
Bengaluru- 560067

Sub : Information under RTI Act.

Ref : Your RTI Application dated 26/12/2018. Regd. Vide ID No. 05/2019  
dated 04/01/2019.

Sir,

With reference to the above, I am to inform you that, under Rule 5(e) of the Gauhati High Court (RTI) Rules, 2008, certified copies of case records are exempted from disclosure. The information are to be obtained by following the procedure prescribed (for obtaining certified copies) under the Gauhati High Court Rules, 2007.

Further, the service of providing certified copies by post is not in practice in this High Court.

However, the judgement/orders of case No. WP (C) 1630 / 2012 is available in online at <http://ghconline.gov.in> (judgement & order section of the Gauhati High Court portal). You may follow the link-  
[https://services.ecourts.gov.in/ecourtindiaHC/cases/display\\_pdf.php?filename=/orders/2012/211100016302012\\_9.pdf&caseno=WP\(C\)/1630/2012&cCode=1&appFlag=](https://services.ecourts.gov.in/ecourtindiaHC/cases/display_pdf.php?filename=/orders/2012/211100016302012_9.pdf&caseno=WP(C)/1630/2012&cCode=1&appFlag=)).

Please be noted that, rendering of opinion/advices etc. do not fall under the purview of RTI Act, 2005.

6-2-19

Yours faithfully,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

04/02/2019

9/c

By post

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -04/2019/27 / RTI  
Dated 5<sup>th</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Sri Sanjay Shahurao Nirmal  
Shastri Nagar,  
Hingoli,  
Maharashtra - 431513

Sub : Information under RTI Act.

Ref : Your RTI Application dated 11/10/2018, Regd. Vide ID No. 08/2019  
dated 04/01/2019 and Letter No. 15011/96/2016-Jus (AU) dated 10/12/2018  
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),  
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Reply to query No.1 and 2 : Separate data of case record on departmental examination, not  
being maintained, the information could not be provided.

6-2-19

Yours faithfully,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

6-2-19  
04/02/2019

92

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-04/2019/28 / RTI  
Dated 5<sup>th</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : ✓ Sri Rajesh Sehgal  
55-D, Pocket-B,  
Mayur Vihar Phase-2,  
Delhi - 110091

Sub : Information under RTI Act.

Ref : Your RTI Application dated 26/09/2018, Regd. Vide ID No. 06/2019  
dated 04/01/2019 and Letter No. 15011/96/2016-Jus (AU) dated 26/12/2018  
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),  
Government of India.

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No. 1 and 2: Separate data of convicted criminals, who were sentenced for  
period between 2 to 5 years but released on bail, not being maintained, the same could not be provided.

6-2-19

Yours faithfully,

5/2/19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

6-2-2019

FORM - E

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -01/2019/29 / RTI  
Dated 5<sup>th</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Sri Shaji Mon. K , Advocate  
Opp: Munsiff Court,  
Court Road, Payyanur,  
Dist. Kannur  
Kerala - 670307

Sub : Information under RTI Act.

Ref : Your RTI Application dated 21/12/2018, Registered Vide ID No. 04/2019  
dated 04/01/2019 (and ID.No. 236/2018 dated 20/12/2018).

Sir,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query No.1 : Total number of District Judges appointed through direct Recruitment :

Sl.No.	Year of appointment	Total Nos. of appointment
1	2012	05
2	2013	08
3	2017	01
	Total	14

Reply to query No.1 : Total number of PWD category candidates appointed as District Judge through direct recruitment is NIL.

Reply to query No. 3 and 4 : There is no relaxation of qualifying marks for PWD category in Assam Judicial Service examination and hence, no separate list is prepared.

As requested by you, reply to your application dated 11/12/2018 has been ignored and the IPO of Rs. 20/- is returned herewith.

Yours faithfully,

Enclo: IPO No. 16G 691567

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

**FORM - E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

*By post Speed.*

No. HC.XXXV -04/2019/ 30 / RTI  
Dated 6<sup>th</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. M W Khan  
D-807, Happiness Tower,  
Pacifica Aurum,  
Padur, OMR,  
Tamil Nadu – 603103

Sub : Information under RTI Act.

Ref : Your RTI Application dated 12/10/2018, Regd. Vide ID No. 07/2019  
dated 04/01/2019 and Letter No. 15011/96/2016-Jus (AU) dated 11/12/2018  
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),  
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Reply to query : No case record in respect of M/s Sterling Tree Magnum India Limited is found  
in the Gauhati High Court.

*7-2-19*

Yours faithfully,

*7-2-19*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*Speed  
06/02/2019*

9c

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-01/2019/32 / RTI  
Dated 8<sup>th</sup> February, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial) &PIO  
Gauhati High Court.  
Guwahati – 781 001

To : Ms. Pawani Mathur  
Second Floor, P- 8,  
Hauz Khas Enclave,  
New Delhi - 110016

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 27/12/2018 Registered vide ID No. 09/2019  
dated 09/01/2019.

Sir,

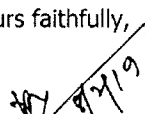
With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Registrar (Judl) and PIO'. Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Encl: IPO no: 44F 060211

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court.

08/02/2019

FORM 'E'

Form of supply of information to the applicant  
[Rule 4 (iv)]

*Original by speed post (17)*

No. HC.XXXV -02/2019/ 33 / RTI  
Dated 8<sup>th</sup> February, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Sri Kunal Sarkar  
Lichutola, Ward No. 02,  
P.O. & P.S. - Bongaigaon  
Assam- 783380

Sub: Information under RTI Act.

Ref: Your RTI application dated 03/01/2019 (Regd. ID No. 03/2019 dated 03/01/2019).

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query 1: Photocopies of Answer Script in respect of yourself (Roll No. 248, paper-I, II, III, and IV) is ready to be provided as per your request. You are to pay cost of Rs. 415/- (Rupees four hundred and fifteen) only (i.e. @ Rs. 5/- per sheet for 83 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Reply to query 2 : There is no rules as such regarding re-evaluation of answer scripts.

*Received  
22-19  
Dudhnaning  
24/02/19  
P.P.I. RTI Cell Gauhati*

Yours faithfully,

*08/02/19*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*Stamp  
08/02/2019*

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2019/ 34 / RTI  
Dated 18<sup>th</sup> February, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Sri Mithilesh Kumar  
Chamber NO. 661,  
Patiala House Court,  
New Delhi - 110001

Sub: Information under RTI Act.

Ref: Your RTI application dated 04/01/2019 (Regd. ID No. 23 /2019 dated 31/01/2019).

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query 1: Photocopies of Answer Script in respect of yourself (Roll No. 1184 paper-I, II, III, and IV) is ready to be provided as per your request. You are to pay cost of Rs. 320/- (Rupees three hundred and twenty) only (i.e. @ Rs. 5/- per sheet for 64 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Reply to query 2 : The details of marks obtained in each papers are also reflected on the answer scripts to be furnished to you.

*Received Rs 320/-  
towards cost of  
documents which has  
been dispatched by post.*



Yours faithfully,

*18/2/19*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*18/02/2019*



OK

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV –01/2019/ 35 / RTI  
Dated 21<sup>st</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Sri Dilip Kanti Bhattacharjee  
1<sup>st</sup> Floor, Trebine Complex,  
N.T. Road,  
Tezpur  
Assam - 784001

Sub : Information under RTI Act.

Ref : Your RTI Application dated 14/01/2019, Registered Vide ID No. 15/2019  
dated 23/01/2019

Sir,

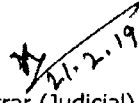
With reference to the above, the available information pertaining to your query is provided herein below :

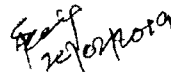
Reply to query No.01 and 02: No reply is required.

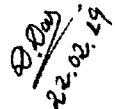
Reply to query No.03 : The case No. W P (C) 3670/2014 was last listed for hearing on 07/05/2018. The case status and the Orders passed so far, are available online at 'Case Status' section of the Gauhati High Court website <http://ghconline.gov.in> . However, a copy of status of the case is also enclosed herewith.

Yours faithfully,

Encl: as stated.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.





*SPC*

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-01/2019/36 / RTI  
Dated 21<sup>st</sup> February, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati – 781 001

To : Sri Keshabananda Borah  
Vill.- Ghanhi Rangachila  
P.O. - Ghanhi Bhatikuri  
Dist.-Nogaon,  
Assam - 782114

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated ----- Registered vide ID No. 26/2019  
dated 06/02/2019.

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Post Master, Post Office, Guwaharti'. Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Encl: IPO no: 35F 379065

Yours faithfully,

*SPC*  
21.2.19  
Registrar (Judicial) & PIO  
Gauhati High Court.

*SPC*  
21/02/2019

(11)

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-01/2019/37 / RTI  
Dated 21<sup>st</sup> February, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial) &PIO  
Gauhati High Court.  
Guwahati – 781 001

To : Ms. Ruchi Aggarwal  
Flat No.45, Delhi Govt. Officers Flats,  
Greater Kailash-I,  
New Delhi - 110048

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 04/01/2019 Registered vide ID No. 14/2019  
dated 23/01/2019.

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'High Court of Gauhati'. Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Encl: IPO no: 44F 182151

*by 21.2.19*  
Registrar (Judicial) & PIO  
Gauhati High Court.

*Recd  
21/02/2019*

9/2

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-01/2019/38 / RTI  
Dated 21<sup>st</sup> February, 2019

From: Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati – 781 001

To : Sri Pradyuman Bisht  
L.I.C. of India, P & GS Unit,  
Connaught Place,  
Dehradun - 248001

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 14/01/2019 Registered vide ID No. 22/2019  
dated 29/01/2019.

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Public Information Officer'. Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Encl: IPO no: 44F 369480

21/2.19  
Registrar (Judicial) & PIO  
Gauhati High Court.

Sd/-  
21/02/2019

**FORM - E**Form of supply of information to the applicant  
[Rule 4 (iv)]

9/13

No. HC.XXXV -04/2019/39 / RTI  
Dated 22<sup>nd</sup> February, 2019From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001To : Sri L. Giridhar  
12-11-171/1/9 Manasa Residency Flat No. 307,  
Upper Basti Namalagundu,  
Sitapalmandi, Secunderabad,  
Hyderabad – 500061

Sub : Information under RTI Act.

Ref : Your RTI Application dated 29/09/2018, Regd. Vide ID No. 13/2019  
dated 21/01/2019 and Letter No. 15011/96/2016-Jus (AU) dated 30/12/2018  
of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),  
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Reply to query No. 1: Number of PIL cases registered in the Gauhati High Court from 2005 to (January) 2019 is 1248. Statistics related to year wise pending and disposal of PIL cases are available in online at case status section of <http://ghconline.gov.in/> , by selecting case type as 'PIL' (from the drop down box) and typing the year. (Alternatively, you may follow this link - [https://services.ecourts.gov.in/ecourtindiaHC/index\\_highcourt.php?state\\_cd=6&dist\\_cd=1&stateNm=Assam](https://services.ecourts.gov.in/ecourtindiaHC/index_highcourt.php?state_cd=6&dist_cd=1&stateNm=Assam) ).

Separate data on rejected PILs, not being maintained, the said information could be provided.

Reply to query No. 2: Number of PIL (suo moto) cases taken in the Gauhati High Court from 2005 to (January) 2019 is =19. Year wise statistics are also available online at <http://ghconline.gov.in/> , by selecting case type as 'PIL (suo moto)' .

Reply to query No. 2: Total number of pending PIL cases (from 2005) as on January 2019 is 81 and number of pending PIL (suo moto) is 12.

	2010	2011	2012	2013	2014	2015	2016	2017	2018	2019	Total
PIL	2	1	3	2	3	7	9	12	39	3	81
Suomoto	0	0	0	0	0	0	0	2	9	1	12

Yours faithfully,

*[Signature]*  
22.2.19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

1.2.2019

FORM - E

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -04/2019/ 40 / RTI  
Dated 22<sup>nd</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Sri R. Vinodh  
No: 1/1, Muthu Krishnan Street, Pandy Bazar,  
T. Nagar,  
Chennai,  
Tamil Nadu – 600017

Sub : Information under RTI Act.

Ref : Your RTI Application dated 27/08/2018, Regd. Vide ID No. 10/2019  
dated 21/01/2019 and Letter No. 15011/96/2016-Jus (AU)-29 dated 08/01/2019  
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),  
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Reply to query No. 1, 2, 3, 7, 8, 9, 10, 11, 12, 13 and 14: Information sought for not related to  
the Gauhati High Court. Moreover, CAPIO has transferred the queries to the respective departments/  
Offices.

Reply to query No. 4: There is no provision of concession towards filing charges, stamp charges  
etc.

Reply to query No. 5: Free legal services under the legal aid scheme of the Gauhati High Court  
legal Aid Committee is available to weaker section of the society including persons with disability. The  
details of the service is available online at <http://ghclsc.gov.in> .

Reply to query No. 6: There is no separate special court allocated for persons with disabilities.

Yours faithfully,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

12

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2019/ 41 / RTI  
Dated 27<sup>th</sup> February, 2019

From: Sri Dipak Kr Nath  
Dy-Registrar (Judicial-I)& APIO  
Gauhati High Court.  
Guwahati - 781001

To : Mr. Sahidulla Ahmed  
House No.-16, Bishnu Rabha Path,  
Tarun Nagar,  
Guwahati - 781005

Sub: Information under RTI Act.

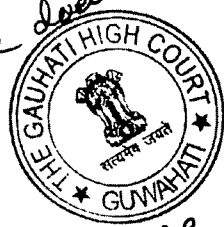
Ref: Your RTI applications dated 07/02/2019 (Regd. ID No. 27 /2019 and  
ID No. 28 /2019 both dated 08/02/2019).

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Reply to query: Photocopies of Answer Script in respect of yourself (Roll No. 4157-  
2017 examination, paper- V and Roll No. 4157- 2017 examination, paper- V) is ready to  
be provided as per your request. You are to pay cost of Rs. 200/- (Rupees two hundred )  
only (i.e. @ Rs. 5/- per sheet for 19+21 =40 sheets), by Pay Order / DD, in favour of  
'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of  
Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI)  
Rules, 2008, so as to enable us to send the said documents. You may also pay the  
amount by cash and collect the same from the RTI Cell, Gauhati High Court.

*Received Rs. 200/- (two hundred)  
only towards the cost  
of documents and  
furnished the documents.*



*Stamp  
27/02/2019*

Yours faithfully,

Dy-Registrar (Judicial) & APIO  
Gauhati High Court, Guwahati.

*Stamp  
27/02/2019*

OC

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -04/2019/ / RTI  
Dated 25<sup>th</sup> February, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Dr. Rohit Jain  
34/434, Pratap Nagar,  
Jaipur,  
Rajasthan - 302033

Sub : Information under RTI Act.

Ref : Your RTI Application dated 24/09/2018, Regd. Vide ID No. 11/2019  
dated 21/01/2019 and Letter No. 15011/96/2016-Jus (AU) dated 31/12/2018  
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),  
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below :

Reply to query No. 1 : The total number of Judicial Officers in Assam is = **337**

Reply to query No. 2 : This PIO is not required to draw inferences or make an opinion (on the  
report of the Law Commission) and then furnished the said opinion as 'information'. Under the RTI Act,  
information as it exists, only is to be provided. However, following information is provided :

Number of Judicial Officers in Assam (as on 20/02/2019)	Total strength	Working strength	Vacancy position
	430	337	93

Reply to query No. 3: Please be noted that, rendering 'opinion' do not fall under the purview  
of 'information' as defined in section 2 (f) of the RTI Act, 2005 (please see the Judgment of Apex Court  
in the matter of CBSC & another vs. Aditya Bandopadhyay & Ors. in Civil Appeal No.6454 of 2011).

Yours faithfully,

*[Signature]*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*[Handwritten signature]*  
25/02/2019